

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 102
CP-103/ND/2024

IN THE MATTER OF:

JATIN PASRICHA Petitioner/Applicant

Vs.

NLDK TIMBERS PVT. LTD. Respondent

Order under Section 241(1), Sec. 242(4) of the Companies Act

Order delivered on 27.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Mohit Chaudhary, Mr. Prakhar Mittal Advs.

For the Respondent :

ORDER

This application has been filed under Section 241-242 of the Companies.

Ld. Counsel appearing for Petitioner relying upon the balance sheet of the Company, has submitted that the Petitioner meets the threshold and therefore, the present petition is maintainable.

However, we are not satisfied with the submissions made by the Ld. Counsel appearing for Petitioner.

The Petitioner is therefore, directed to file an affidavit alongwith the relevant documents to show the threshold within one week.

List the matter **on 03.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)